

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 184/TT/2011**

**Subject** : Approval of transmission tariff of assets under Transmission System associated with Pallatana Gas Based Project and Bongaigaon Thermal Power Station in NER for tariff block 2009-14 period.

**Date of Hearing** : 8.1.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Assam State Electricity Board and 8 others

**Parties present** : Ms. Suparna Srivastava, Advocate, PGCIL  
Shri M. G. Ramachandran, Advocate, NTPC  
Ms. Ranjitha Ramachandran, Advocate, NTPC  
Ms. Poorva Saigal, Advocate, NTPC  
Ms. Manju Gupta, PGCIL

**Record of Proceedings**

The instant petition is listed for hearing in pursuance of the judgement of the Hon'ble Appellate Tribunal for Electricity (APTEL) dated 30.11.2018 in Appeal No. 101 of 2015. APTEL has remanded Petition No.184/TT/2011 back to the Commission with the direction to NTPC to file an application for redressal of its grievances relating to Asset-I.

2. Learned counsel for NTPC submitted that it has filed an Interlocutory Application (IA) in Petition No.184/TT/2011 as per the directions of APTEL. The Commission directed to register the IA and directed PGCIL and the other beneficiaries to file their reply by 31.1.2019 and NTPC to file its rejoinder, if any by 15.2.2019. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

3. The next date of hearing will be intimated in due course.

By order of the Commission  
sd/-  
(T. Rout)  
Chief (Law)

